

(2010) 06 UK CK 0032
In the Uttarakhand High Court

Pankaj Joshi through his Father Shri Ramesh Chandra Joshi	APPELLANT
Vs	
Board of School Education Uttarakhand	RESPONDENT

Date of Decision : 24-06-2010

Acts Referred:

Citation : (2010) 06 UK CK 0032

Hon'ble Judges : Brahma Singh Verma, J

Bench : Single Bench

Judgement

B.S. Verma, J.—By means of this writ petition, the petitioner has prayed for a writ in the nature of mandamus directing the respondent to conduct scrutiny of marks as applied for by the petitioner expeditiously.

2. According to the petitioner, he had appeared in the Intermediate Examination 2010 as regular student bearing Roll No. 063585 from Vivekanand V.M. Inter College Pithoragarh in Hindi, English, Physics, Chemistry and Mathematics subjects and he has been declared failed in Chemistry in the Examination. Being dissatisfied with the marks obtained by him, the petitioner applied for scrutiny of marks in all the five subjects, namely, Hindi, English, Physics, Chemistry and Mathematics vide Annexure-3 to the petition and has already deposited the requisite fee, challan, etc. for the same.

3. I have heard learned Counsel for the petitioner as well as learned Counsel for the respondent-Examination Board. The petitioner has already applied for scrutiny of the relevant subjects as is evident from Annexure No. 3.

4. In the circumstances of the case, the respondent-Uttarakhand Education and Examination Board Ramnagar is directed to complete the scrutiny proceedings of the petitioner, as applied for, expeditiously, preferably within a period of four weeks from the date of production of certified copy of this order.

5. With the above direction, the writ petition is disposed of finally.

6. All pending applications also stand disposed of.